

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.102  
**C.P.(IB)/157(AHM)2024**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Rajradhe Finance Limited  
V/s  
Kingston Paptech Pvt. Ltd

.....Applicant

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Noopur Dalal, Advocate  
For the Respondent : None

**ORDER**  
**(Hybrid Mode)**

A publication report has been filed by the Counsel for the applicant on 11.07.2024, vide inward diary No.D-5486. The same is taken on record.

The notice of publication was issued by this Tribunal and published in two newspapers, one in "financial express" (English) and one in vernacular, on 18.06.2024.

In view of the above, the service upon the respondent through the substituted mode of publication is sufficient and complete.

However, despite due service through substitution mode, neither the respondent appeared, nor filed any reply. Therefore, the respondent is hereby proceeded **Ex-parte**.

The Counsel for the applicant is directed to file a written synopsis, not more than three pages, within a period of seven days, from the date of this order.

Re-list for ex-parte arguments on 12.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**